

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4775

ANSWERED ON:19.12.2002

FINANCIAL POWERS TO HIGH COURTS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government have asked the State Governments to delegate more financial powers to High Court to make judiciary independent;
- (b) if so, the details thereof and the response of the State Government thereto;
- (c) whether the State Governments sought more financial assistance from the Union Government in this regard; and
- (d) if so, the steps taken by the Government in this regard?

**Answer**

MINISTER FOR LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) & (b) The Central Government has been periodically urging the State Governments to delegate more financial powers to High Courts . As per the information received from a number of States, the status of delegation of financial powers to High Courts is as per Annexe.

(c) No, Sir.

(d) It is the primary responsibility of the State Governments to provide funds for the High Courts and Subordinate Courts. However, Central assistance is provided for development of infrastructural facilities for the Judiciary which includes construction of court buildings and residences of Judges/Judicial Officers covering both High Courts and Subordinate Courts.

During 2001-02, the Central Government has sanctioned the Pilot Project of Computerisation and Networking of City Courts in the four metropolitan cities i.e. Delhi, Mumbai, Chennai and Kolkata to serve as model for the States. This project is fully funded by the Central Government and is estimated to cost Rs. 14.9 crore.